

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) No. 37 of 2021

IN THE MATTER OF:

Raja Bahadur Welfare Association

...Appellant

Versus

Okay Estate Developers Pvt. Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Rohan Janardhan, Advocate

For Respondent: Mr. Dhruv Gupta. Advocate

O R D E R
(Virtual Mode)

12.04.2021 Heard Ld. Counsel for the Respondent, he submits that against the same impugned order earlier one Company Appeal (AT) No. 01 of 2021 Eqbal Mohammad Patel & Anr. Vs. Okay Estate Developers Pvt. Ltd. & Anr. was filed before this Appellate Tribunal and the same has been withdrawn on 11.01.2021.

Ld. Counsel for the Respondent seeks and is granted 10 days' time to file Reply Affidavit. Rejoinder, if any, may be filed within a week thereafter.

Let the matter be fixed 'For Admission (Fresh Case)' on **05th May, 2021**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.